

matter was reconsidered and it was decided that the work of quota audit would continue to be entrusted to auditors appointed by the Apparels Export Promotion Council.

(d) No, Sir.

Export of Sandalwood

1404. SHRI V. GOPALSAMY:
SHRI L. GANESAN:

Will the Minister of COMMERCE be pleased to state whether the Central Government have received any representation from Tamil Nadu to lift the ban on the export of Sandalwood?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Yes, Sir.

Misuse of Import Licences of Copper

1405. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that M/s. Rajan and Company, 645, Shradanand Marg, Delhi-6 are doing sale and purchase of import licences of copper and misusing the licences by selling copper in the black market; and

(b) if so, what are the details in this regard and if not, whether Government propose to order a vigilance enquiry in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b) Necessary information is being collected and will be laid on the Table of the House.

Import of Silk Yarn

1406. SHRI B. IBRAHIM: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government have allowed exporters to import silk yarn under the "Export Replenishment Scheme";

(b) if so, what are the reasons therefor;

(c) whether the import of silk yarn into the country will greatly hit the silkworm cocoon growers; and

(d) if so, what is Government's reaction in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Government have allowed exporters to import silk yarn under REP Scheme (Import Replenishment Scheme).

(b) Import of silk yarn under REP Scheme enables exporters to obtain silk yarn of superior quality at internationally competitive prices. This helps to make their products competitive in the international markets.

(c) No, Sir as the scheme is confined only to exporters and Indian raw silk price is higher than international price.

(d) Does not arise.

Managing Director of TFAI

1407. DR. BHAI MAHAVIR:
SHRI SHRIDHAR WASUDEO
DHABE:
SHRI JAGANNATHRAO
JOSHI:
SHRI B. SATYANARAYAN
REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the former Managing Director, Trade Fair Authority of India did not attend office at all after April 23, 1980, but drew his full salary and other allowances upto 15th September, 1980;

(b) if so, what were the circumstances of his absence;

(c) whether there were two Managing Directors against one sanctioned post during the period from August 25 to September 15, 1980;